

(A3)
Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

Dated: 25.01.1995

Original Application No: 1324 of 1994

Shri Ganesh, S/O Shri Satya Narayan
R/O Block No. 324 G, Smith Road,
Railway Colony, Allahabad

..... Applicant.

By Advocate Shri S.K.Tyagi
Shri D.V.Singh

Versus

The Union of India & Ors.

..... Respondents.

By Advocate Shri Avnish Tripathi

Coram

Hon'ble Mr. T.L.Verma, Member-J
Hon'ble Mr. K.Muthukumar, Member-A

O R D E R

By Hon'ble Mr. T.L.Verma, Member-J

Shri S.K.Tyagi for the applicant.

Shri S.C.Tripathi for the respondents files C.A.

Let it be kept on the record. The counsel for the applicant does not propose to file R.A. to the C.A.

2. We have heard the learned counsel for the applicant as also counsel for the respondents.

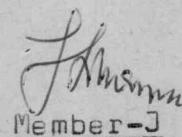
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3. The applicant is presently working as Gangman under P.W.I. Northern Railway Allahabad. As he had developed some eye problem, his case was referred to Central Hospital, New Delhi for a report by the Chief Hospital Superintendent Northern Railway Central Hospital New Delhi in the year, 1993 for investigation and objective finding of visual loss to him. As the report called for was not received despite repeated reminders, this application was filed for issuing direction to the respondents to finalise the case of the applicant as regards the visual loss and also to give direction to respondent No. to submit final report. From Annexure-1 to the C.A. it appears that relevant report has already been submitted by the Central Hospital New Delhi and the same has been received by the Chief Medical Superintendent Northern Railway, Allahabad on 22.11.1994.

4. In view of the above, the relief claimed by the applicant in this application has been granted by the respondents. Hence, this application has become infructuous and the same is dismissed accordingly. No order as to costs.


Member-A


Member-B

/jw/